

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.213- IA 308 of 2020
ITEM No.214- IA/338(AHM)2022
ITEM No.215- IA/339(AHM)2022
in
CP(IB) 148 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Devsaria iron & Steel co pvt Ltd
V/s
Perfect Boring Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 05/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : None in 308 of 2020
For the RP : Mr. Arjun Sheth, Adv. Mr. Rajiv Chawla, Adv. for
For the Respondent : Mr. Mandeep Singh, Adv. a.w Mr. Gaurav Sharma, Adv.
for R-1

ORDER

IA 308 of 2020

None present for the applicant. Applicant is directed to remain present on next date of hearing and argue the matter or otherwise appropriate orders will be passed.

List for further consideration on 09.08.2024.

IA/338(AHM)2022, IA/339(AHM)2022

This is a long pending matter which was filed before the Resolution Plan was approved. Heard the Ex-Resolution Professional who has appeared in the matter where a Resolution Plan has already been approved without clear directions on who will pursue these applications, is directed to make the CoC member and the SRA as party.

List for further consideration on 09.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)